

1	2	3	4
OVL	8.37	9.09	—
Balmer Lawrie	3.88	3.95	3.40 (as on 28.2.2017)
MRPL	4.81	4.11	—
CPCL	1.16	2.33	0.93

**Accidents/fatalities at oil rigs/offshore drilling**

3150. PROF. M. V. RAJEEV GOWDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of accidents/fatalities that occurred at all oil rigs/offshore drilling and exploration sites during 2015-16 and 2016-17;

(b) the relief or compensation package provided to each one of the injured/victims in the aforementioned accidents;

(c) whether Government has taken adequate steps to prevent such accidents in the future;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Thirty three accidents/fatalities cases at oil rigs/offshore drilling and exploration sites were reported by oil companies for the year 2015-16 and 2016-17, where decision to pay compensation has been taken. A list of such cases containing the details of compensation is given in the Statement (*See below*).

(c) to (e) Oil Industry Safety Directorate (OISD), the technical directorate of the Ministry, undertakes on periodic basis, the external safety audit as well as surprise safety checks of the operators. During the audit, the deficiencies/gaps in operations/maintenance etc. are identified and based on such findings recommendations are made to strengthen the systems and procedures. The recommendations are monitored both at OISD and Ministry for early liquidation. To ensure proper implementation of various aspects of safety in the oil and gas industry, Government has set up a “Safety Council” at Apex under the administrative control of the Ministry. Major accidents are investigated by Oil Industry Safety Directorate (OISD) or Committee set-up by Ministry of Petroleum and Natural Gas for the purpose. Root Cause Analysis and lessons learnt from these investigation reports are shared with the oil companies for prevention of similar accidents. Action Taken Reports (ATRs) of the major process

safety failures are also monitored. Ministry also regularly monitors the accidents across the industry and takes suitable actions to avoid recurrence of such incidents. Some of the significant safety measures for prevention of accidents from the oil wells during drilling/for existing wells are as under:-

- Annular pressure management of old wells as well as existing producing wells.
- Use of trip tank to monitor the well behaviour during pull out operations.
- Five yearly major inspections and Recertification of Blow Out Prevention (B.O.P.) and other well control equipment.
- Non-Destructive Testing (NDT) of pipeline, pressure vessels and isolation valves inside the production installation.
- Training of key operational personnel to enhance the competency.
- Frequent mock drills in the presence of senior officers to find out the gaps/ shortcomings in the safety management system and take corrective actions.

#### **Statement**

*Details of accident cases reported by oil companies for 2015-16 and 2016-17  
containing amount of compensation*

Sl. No.	Date of Accident	Compensation Details
1	2	3
<b>(A) Accidents reported by Oil India Limited (OIL)</b>		
1.	25.04.2015	Medical assessment by Disability Assessment Board has been completed and payment of ₹ 17,135/- being released.
2.	02.06.2015	Compensation amount of ₹ 3,07,541/- was processed. However, the employee has appealed for re-assessment.
3.	05.07.2015	Medical assessment by Disability Assessment Board has been completed and payment of ₹ 13,697/- being released.
4.	20.11.2015	Medical assessment by Disability Assessment Board has been completed and payment of ₹ 16,852/- being released.
5.	02.03.2016	Compensation amount of ₹ 41,005/- was processed for payment, but payment has not yet been made, as his medical treatment following the accident is still going on. Re-assessment will be carried out after completion of medical treatment.
6.	28.10.2016	Under Assessment by Disability Assessment Board of OIL Hospital.
7.	21.11.2016	Compensation amount of ₹ 5,70,720/- paid.

1	2	3
<b>(B) Accidents reported by Oil and Natural Gas Corporation Limited (ONGC)</b>		
1.	18.04.2015	Relief/Compensation provided to deceased family of Late Shivram Kalgude, Contract Labour:- <ol style="list-style-type: none"> <li>₹ 5,00,000/- as <i>ex-gratia</i> from ONGC.</li> <li>₹ 6,12,360/- from the New India Assurance Co. Ltd. towards Employees Compensation.</li> </ol> Relief/Compensation provided to deceased family of Late Manhar Vankar, Contract Labour:- <ol style="list-style-type: none"> <li>₹ 5,00,000/- from ONGC as <i>ex-gratia</i>.</li> <li>₹ 100000/- from ONGC Sahyog Trust.</li> <li>₹ 5,78,918/- from the New India Assurance Co. Ltd. towards Employees Compensation.</li> </ol>
2.	18.05.2015	Compensation amounted to ₹ 5,47,240/- paid to the family of deceased.
3.	11.07.2015	Payment of compensation amounting to ₹ 6,30,880/-, ₹ 3,62,000/- under Group Insurance <i>in lieu of</i> EDLI and ₹ 10, 00,000/- under Group Leave Encashment Scheme released.
4.	16.08.2015	Compensation amounting to ₹ 4,98,800/- deposited with Employee's Compensation Commissioner, West Tripura.
5.	17.09.2015	Compensation has been paid by EIL to the kin of deceased as per the EIL norm.
6.	18.12.2015	<ol style="list-style-type: none"> <li>Compensation of ₹ 3,50,000/- paid by the Contractor to deceased family.</li> <li><i>Ex-gratia</i> of ₹ 5.00 lakh paid by ONGC to the legal heir.</li> </ol>
7.	10.02.2016	<ol style="list-style-type: none"> <li><i>Ex-gratia</i> of ₹ 5.00 lakh paid by ONGC.</li> <li>Compensation under Employee's Compensation Act amounted to ₹ 7,99,083/- deposited with the Asst. Labour Commissioner and Commissioner for W.C. Government of Assam, Jail Road, Jorhat.</li> </ol>
8.	11.03.2016	₹ 11,27,800/- has been paid to the deceased family under Employee's Compensation Act.

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9.	02.11.2015	Medical Expenses incurred amounted to ₹ 6,03,899/-.
10.	04.09.2015	Compensation, Medical Expenses and Transport Charges amounted to ₹ 3,57,252/-.
11.	17.09.2015	Compensation, Medical Expenses and Transport Charges amounted to ₹ 6,22,944/-.
12.	27.01.2016	Medical Expenses and Transport Charges amounted to ₹ 45,000/-.
13.	21.03.2016	<ol style="list-style-type: none"> <li>1. An amount of ₹ 2,50,000/- as Medical Expenses paid by the contractor for Shri Dinesh Muljibhai Parmar and an amount of ₹ 1,22,000/- paid by the contractor for Medical Expenses for Shri Babloo.</li> <li>2. An amount of ₹ 25,000/- paid by contractor as cash compensation to Shri Dinesh Muljibhai Parmar.</li> </ol>
14.	16.06.2015	Wage payment is continued. Cost of treatment incurred by ONGC.
15.	10.02.2016	Individual has resumed duty. Cost of treatment is being incurred by ONGC. Compensation of ₹ 3,59,208/- paid to the individual.
16.	07.04.2015	Total Medical Leave extended to injured person till 23rd August, 2015 i.e. 137 days and Total Wages credited till 23rd August, 2015 amounted to USD 58494.95 (taking 1 USD=67 INR).
17.	20.07.2015	179 days Accident Disability Leave.
18.	04.04.2016	Relief/Compensation provided to deceased family of Late Tasavur Mallick, Contractual Labour:- <ol style="list-style-type: none"> <li>1. ₹ 8,54,280/- from the New India Assurance Co. Ltd. towards Employees Compensation.</li> <li>2. ₹ 5,00,000/- from ONGC as <i>ex-gratia</i>.</li> </ol> <p>The other contractual personnel (Rigman) were extended best possible medical care and the entire cost of treatment borne by ONGC. The subject recovered from his injuries and now on the job.</p>
19.	24.09.2016	Rig Operators (C/H SKP-135-I) has paid compensation of ₹ 10 lakh paid to the deceased family members.
20.	26.11.2016	Rig Operator (C/H GTC-150-II) has paid compensation of ₹ 10 lakh to the deceased family.

1	2	3
21.	17.10.2016	Financial Assistance on account of death while on duty amounted to ₹ 6 lakh, ₹ 60 lakh under CSSS Scheme of ONGC, ₹ 10 lakh under insurance by LIC (Leave encashment scheme), ₹ 8, 67,640/- under Employee's Compensation Act and other terminal dues (Gratuity, PRBS, CPF) etc. Processed for approval of EC.
22.	19.01.2017	Compensation of ₹ 8,78,880/- paid to the nominee (wife) in addition to the terminal dues of gratuity of ₹ 52680/-, EL Encashment of ₹ 15804/-.
23.	20.1.2017	<i>Ex-gratia</i> for an amount of ₹ 5,00,000/- for payment to the next kin of Late Kailash Mehra has been approved. Compensation payment is under process.
24.	04.04.2016	Hospital Cost: ₹ 76,827/- Post Hospital Cost: ₹ 4,469/- Accident Disability Leave Salary: ₹ 9,627/-
25.	31.05.2016	Hospital Cost: ₹ 1,51,134/- Accident Disability Leave Salary: ₹ 3,37,500/-
26.	13.08.2016	73 days full pay Accident and Disability Leave from 13.08.2016 to 24.10.2016 has been granted to him.

#### **Less LPG coverage in North-Eastern States**

3151. SHRIMATI WANSUK SYIEM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has claimed phenomenal success in achieving its first year target of reaching 1.5 crore beneficiaries within eight months of launching the Pradhan Mantri Ujjwala Yojana aimed to provide clean source of cooking fuel to five crore households in the next three years;

(b) whether most of the North-Eastern States including Meghalaya find a place in the list of States where no connection under the PMUY has been issued;

(c) whether it is also a fact that most of the North-Eastern States including Meghalaya have LPG coverage less than the national average; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The Government has